

**Shiv Gopal Mishra,  
Registrar General,  
High Court of  
Judicature  
at Patna.**



**शिव गोपाल मिश्र,  
महानिबंधक,  
पटना उच्च न्यायालय,  
पटना।**

Letter No 39918-39942 / File No. XXIX-PF-63-2016/ A.D.(Apptt.)

Dated, Patna the 29<sup>th</sup> April, 2026

To,

1. The Registrar General,  
High Court of Jammu & Kashmir and Ladakh, Srinagar.
2. The Registrar General,  
High Court of Punjab & Harayana, Chandigarh.
3. The Registrar General,  
High Court of Uttarakhand, Nainital.
4. The Registrar General,  
Delhi High Court, New Delhi.
5. The Registrar General,  
Allahabad High Court, Uttar Pradesh.
6. The Registrar General,  
Rajasthan High Court Principal Seat Jodhpur, Rajasthan.
7. The Registrar General,  
High Court of Madhya Pradesh, Jabalpur.
8. The Registrar General,  
High Court of Chhattisgarh, Bilaspur.
9. The Registrar General,  
High Court of Gujrat, Ahmedabad.
10. The Registrar General,  
Bombay High Court, Mumbai, Maharashtra.
11. The Registrar General,  
High Court for the State of Telangana, Hyderabad.
12. The Registrar General,  
High Court of Andhra Pradesh, Amaravati.
13. The Registrar General,  
High Court of Karnataka, Bengaluru.
14. The Registrar General,  
High Court of Kerala, Ernakulam.
15. The Registrar General,  
Madras High Court, Chennai, Tamil Nadu.
16. The Registrar General,  
High Court at Calcutta, Kolkata, West Bengal.

17. The Registrar General,  
High Court of Orissa, Cuttack, Odisha.
18. The Registrar General,  
High Court of Himachal Pradesh, Shimla.
19. The Registrar General,  
High Court of Jharkhand, Ranchi.
20. The Registrar General,  
The Gauhati High Court, Guwahati, Assam.
21. The Registrar General,  
The High Court of Manipur at Imphal.
22. The Registrar General,  
High Court of Meghalaya, Shillong.
23. The Registrar General,  
High Court of Sikkim, Gangtok.
24. The Registrar General,  
High Court of Tripura, Agartala.

**Sub : Regarding providing information with respect to appointment of Counsellors in the Family Courts of your State as per Family Court Act 1984.**

Sir,

With reference to the subject noted above, I am directed to request you to provide information as to Whether and when the counsellors have been appointed in the Family Courts of your State in view of the Family Court Act 1984 and corresponding rules.

I am, therefore, to request you to send the abovesaid information at the earliest in soft copy on the email Id [adapptt.hcpat-bih@gov.in](mailto:adapptt.hcpat-bih@gov.in)

This may be treated as most urgent.

Yours faithfully

  
Registrar General